

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 113
(IB)-1024/ND/2018**

Under Section: 9 of IBC.

In the matter of:

M/s Realfin Solutions Private Limited

.....Applicant

Vs.

M/s Nikhil Footwears Private Limited

.....Respondent

Order delivered on 08.05.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)
SHRI PRADEEP R. SETHI
HON'BLE MEMBER (T)**

For the Applicant : Mr. Rajesh Bhardwaj, Adv.
Mr. Ajay Pal Singh, Adv.

For the Respondent : Mr. Manoj Chauhan, Adv.
Ms. Juhi Bhambhani, Adv.

ORDER

Learned counsel for the respondent states that matter is settled and the letter of settlement signed by both the parties is shown. The learned counsel for the applicant states that he has no instructions that the settlement is arrived at and seeks short time to take proper

instructions to enable him to apply for withdrawal. Adjourned to
14.05.2019

Sd/-

(PRADEEP R. SETHI)
MEMBER (TECHNICAL)

Sd/-

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)

